

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).15020 OF 2003

(From the impugned final judgement and order dated 16/04/2003 in AN No.
652/2002 in WP No.676/1999 of The HIGH COURT OF BOMBAY)

M/S. JAI HIND ROADWAYS

Petitioner

(s)

VERSUS

MAHARASHTRA RAJYA M.TRPT.&G.K.UNION &ORS

Respondent

(s)

(With appln(s) for intervention/impleadment. and prayer for interim
relief and office report))

WITH S.L.P.(C) NO. 15023 of 2003

(With appln(s) for permission to place addl. documents on record)

(With prayer for interim relief and office report)

S.L.P.(C) NO. 15029 of 2003

(With prayer for interim relief)

S.L.P.(C) NO. 15699 of 2003

(With prayer for interim relief)

S.L.P.(C) NO. 15703 of 2003

(With prayer for interim relief)

S.L.P.(C) NO. 15704 of 2003

(With prayer for interim relief)

S.L.P.(C) NO. 15706 of 2003

(With prayer for interim relief)

S.L.P.(C) NO. 15733 of 2003

(With prayer for interim relief)

S.L.P.(C) NO. 15734 of 2003

(With prayer for interim relief)

S.L.P.(C) NO. 15735 of 2003

(With appln(s) for exemption from filing c/c of the impugned Judgment)

(With prayer for interim relief)

S.L.P.(C) NO. 15737 of 2003

(With prayer for interim relief)

S.L.P.(C) NO. 15738 of 2003

(With appln(s) for exemption from filing c/c of the impugned Judgment)

(With prayer for interim relief)

S.L.P.(C) NO. 15743 of 2003

(With prayer for interim relief)

S.L.P.(C) NO. 15753 of 2003

(With prayer for interim relief)

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S.L.P.(C) NO. 15757 of 2003

(With appln(s) for exemption from filing c/c of the impugned Judgment)

(With prayer for interim relief)

Date: 07/03/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH

HON'BLE MR. JUSTICE ARUN KUMAR

For Petitioner(s) Mr. Ashim Sood, Adv.

Mr. Anand Mishra, Adv.

Ms. Ruby Singh Ahuja, Adv.

For Respondent(s)

Mr. Parmanand Gaur, Adv.

Mr. Parmanand Gaur

For Intervenor in Mr. Sushil Karanjkar, Adv.

I.A.3 in

SLP 15020/03

UPON hearing counsel the Court made the following

O R D E R

Counsel for the Petitioner is granted two weeks' time to comply with the office objections as also to file rejoinder affidavit.

(SUKHBIR PAUL KAUR)

COURT MASTER

(VIJAY DHAWAN)

COURT MASTER